

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 5626 of 2019**

Satish Chandra Sinha

... **Petitioner**

**-Versus-**

The State of Jharkhand & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Saurabh Shekhar, Advocate  
For the Respondent-State : Mr. Ashok Kumar Yadav, G.A.-I  
For the Respondent-JUVNL : Mr. Mukesh Kumar Sinha, Advocate  
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06/25.06.2020. Heard Mr. Saurabh Shekhar, learned counsel for the petitioner, Mr. Ashok Kumar Yadav, learned counsel for the respondent-State and Mr. Mukesh Kumar Sinha, learned counsel for the respondent-JUVNL.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Mukesh Kumar Sinha, learned counsel for the respondent-JUVNL submits that this matter may be taken up in the 3<sup>rd</sup> week of July 2020. He further submits that there are similar nature of cases, which can be heard together.

Mr. Saurabh Shekhar, learned counsel for the petitioner submits that the facts of this case are different and in that view of the matter other matters may not be tagged with this writ petition.

Let this matter appear on 16.07.2020.

Let the name of Mr. Ashok Kumar Yadav be reflected in the cause-list on behalf of the respondent-State.

**(Sanjay Kumar Dwivedi, J.)**

*Ajay/*